



Bulletin Part - II

LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

THURSDAY, THE 15TH OCTOBER, 2020

No. 204

In exercise of the powers conferred by section 26 read with section 6 and 7 of the Goa Salary, Allowances and Pension of Members of the Legislative Assembly Act, 2004 (Goa Act 20 of 2004), the Speaker hereby makes the following rules so as to amend the Goa (Grant of Housing advance to Members of the Legislative Assembly) Rules, 2006, namely:-

1. *Short title and commencement.*- (1) These rules may be called the Goa (Grant of Housing advance to Members of the Legislative Assembly) (First Amendment) Rules, 2020.

They shall come into force on the date of their publication in the Official Gazette.

2. *Amendment of rule 3:-* In rule 3 of the Goa (Grant of Housing advance to Members of the Legislative Assembly) Rules, 2006, in sub rule (2), for the words “two percent per annum”, the words “seven percent per annum”, shall be substituted.

By order and in the name
of the Speaker.

NamrataUlman, Secretary
to the Goa Legislative
Assembly.

ASSEMBLY HALL,
PORVORIM- GOA
15 OCTOBER, 2020

NAMRATA ULMAN
SECRETARY

To: All the Members of the Goa Legislative Assembly including the Ministers.